

TO BE PUBLISHED IN PART II SECTION 3(i1) OF THE GAZETTE OF
INDIA

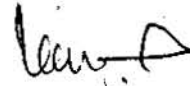
GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, THE 31ST MAY, 1978

~~XXXXXXXXXXXX~~
NOTIFICATION

No. 2332/78-F.No. 316/93/78-WT : In partial modification of the Board's Order No. 27/77-F.No. 316/211/76-WT dated the 19th April, 1977 and in exercise of the powers conferred by the explanation to sub-section (6) of Section 269F of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby specify that the Commissioner of Income-tax specified in column 2 of the table given below shall be the Commissioner in relation to the competent authority specified in the corresponding entry in column 3 of the said Table:

T A B L E		
1.	2.	3.
1.	Commissioner of Income-tax, HARYANA, ROHTAK.	Inspecting Assistant Commissioner of Income- tax, Acquisition Range, ROHTAK.
2.	This order shall come into force with effect from 1st June, 1978.	



(H.N. MANDAL)
UNDER SECRETARY
CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
Government of India Press,
Ring Road, Mayapuri,
NEW DELHI.

P.T.O.

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